

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:4659
ANSWERED ON:22.04.2015
CORRUPTION IN BSNL AND MTNL
Sawaikar Shri Advocate Narendra Keshav

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether a number of cases of corruption have been reported in the Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL);
- (b) if so, the number and nature of cases reported during the last three years and the current year, separately in BSNL and MTNL; and
- (c) the action taken by the Government against the official responsible in both the companies and the corrective measures taken to wipe out corruption in future?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) Yes, Madam.

(b) Complaints are received from various sources including Central Vigilance Commission (CVC). Central Bureau of Investigation (CBI) also sends report after investigation for prosecution sanction and initiation of departmental action against officials. The details of cases reported during last three years and the current year in Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL) are as below:

Year	Complaints received	Cases received from CBI for disproportionate assets/Red hand trap	BSNL	MTNL	BSNL	MTNL
2012	879	10	23	00		
2013	1097	09	10	00		
2014	1191	10	13	00		
2015	163	01	04	00		
Total	3330	30	50	00		

(c) Action taken against the officials in both the companies are as below:

Year	Action under Major/Minor Penalty initiated	Prosecution Sanctioned issued.	BSNL	MTNL	BSNL	MTNL
2012	541	6	7	00		
2013	396	7	4	00		
2014	334	6	3	00		
2015	38	1	0	00		
Total	1309	20	14	00		

The allegations on complaints received in both the companies from various quarters including CVC are being investigated by the Vigilance Wing of the respective companies headed by the Chief Vigilance Officer and if the allegations are proved, appropriate disciplinary action is being taken against the accused officers based on the extant rules of the company concerned. Action is also being taken based on the inputs received from the CBI on investigations conducted by them if no criminal activity is proved and CBI instructs to conduct departmental inquiry/action by the concerned Department.

Corrective measures such as preventive vigilance is being carried out and workshops for vigilance related matters are being conducted at field training centres. Meetings are being held by CVO in different field units to discuss vigilance related matters and preventive measures to check corruption. Surprise inspections are also being carried out from time to time.